

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO Hundredth REPORTS
(ENGLISH VERSION)



Third LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

TWENTY-FIRST REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Twenty-first Report.

2. The Committee met on the 30th April, 1963 for classification and allocation of time for discussion of the following Bills:—

- (i) The Criminal Law Amendment Bill, 1963 by Shrimati T. Lakshmi Kanthamma.
- (ii) The Constitution (Amendment) Bill, 1963 (*Amendment of article 368*) by Shri Hari Vishnu Kamath.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shrimati T. Lakshmi Kanthamma attended the sitting.

4. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and recommended allocation of time to them as indicated below:—

- (i) The Criminal Law Amendment Bill, 1963. 1½ hours
- (ii) The Constitution (Amendment) Bill, 1963 1½ hours
(*Amendment of article 368*).

Recommendation

5. The Committee recommend that the categorisation and allocation of time to Bills by the Committee as shown in para 4 above be agreed to by the House.

NEW DELHI;
April 30, 1963

Vaisakha 10, 1885 (Saha)

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.